

LOK SABHA

**UNSTARRED QUESTION NO. 1936
TO BE ANSWERED ON 28 JULY, 2022**

Rationalizing of Crude Oil

†1936. SHRI KUNWAR PUSHPENDRA SINGH CHANDEL:

पेट्रोलियम और प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government has implemented new taxation for rationalizing the cheap crude oil imported from abroad and export of petrol made from it;
- (b) if so, the details thereof;
- (c) the details of the estimated revenue likely to be generated therefrom;
- (d) whether the Government also proposes to make storage of crude oil imported from abroad, petrol and other products made therefrom; and
- (e) if so, the details thereof?

ANSWER

**पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री
(श्री रामेश्वर तेली)**

**MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS
(SHRI RAMESWAR TELI)**

(a) & (b): Government has levied the following duties/cesses on exports of Petrol:

Item	Type of Duty	Previous Duty (w.e.f. 01.07.2022)	Revised Duty (w.e.f. 20.07.2022)
Petrol	SAED/RIC	Rs. 6 per litre	Nil

SAED : Special Additional Excise duty
RIC : Road Infrastructure Cess

This duty/cess is not linked to crude imports or cost thereof.

(c): The revenue estimation is dependent on factors such as international prices which fluctuate.

(d) & (e): Government of India, through a Special Purpose Vehicle called Indian Strategic Petroleum Reserve Limited (ISPRL), has established Strategic Petroleum Reserves (SPR) facilities with total capacity of 5.33 Million Metric Tonnes (MMT) of crude oil at 3 locations namely (i) Vishakhapatnam (1.33 MMT), (ii) Mangaluru (1.5 MMT) and (iii) Padur (2.5 MMT) capacity. In July 2021, Government has also approved the establishment of two additional commercial-cum-strategic facilities with total storage capacity of 6.5 MMT at Chandikhol (4 MMT) and Padur (2.5 MMT), on a Public Private Partnership (PPP) mode.